



बैंक ऑफ बड़ोदा
Bank of Baroda

GNFC Complex Branch : GIDC, Nr. Mipco Chowkdi,
Post Narmadanagar, Dist. Bharuch, PIN-392015,
Gujarat, (India) Tel No. 02642-246900,
E-Mail id : gnicom@bankofbaroda.com

Possession Notice (for Immovable property)

Whereas The undersigned being the authorized officer of the **BANK OF BARODA** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **15.10.2024** calling upon the (**Borrower**) **Mr. Ibrahim Abbasbhai Bharucha Prop M/S Burhani Communication and Mr. Saifuddin Abbasbhai Bharucha (Guarantor) & Mrs. Farhana Ibrahim Bharucha (Guarantor)**, to repay the amount mentioned in the notice being **Rs.30,99,754.45 (Rupees Thirty Lakh Ninety Nine Thousand Seven Hundred Fifty Four and Paise Forty Five only) + unapplied interest+ other charges** and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **11th day of July of the year 2025**.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, GNFC Complex Branch, Bharuch** for an amount **Rs.30,99,754.45 (Rupees Thirty Lakh Ninety Nine Thousand Seven Hundred Fifty Four and Paise Forty Five only) + unapplied interest+ other charges**.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

Property 1: All that part and parcel of the property bearing Flat No.A/8, 3rd Floor of Ayesha apartment, ward no.4 made out on the land of City S. No. 4043,4044,8 4044/1, district & Sub District Bharuch, Gujarat belonging to Mr. Ibrahim Abbasbhai Bharucha and **Bounded by: On the East:** Gallery,**On the West:** Staircase, **On the North:** Adj Property,**On the South:** Common Passage

Property 2: All that part and parcel of the property bearing Shop No.6, Ground Floor, Dreamland Plaza, Ward No.2, City S No.445 & 443 district & Sub District Bharuch, Gujarat belonging to Mr. Ibrahim Abbasbhai Bharucha & Mrs. Farhana Ibrahim bharucha and **Bounded by:On the East:** Shop No-9,**On the West:** Marginal land of complex then civil road,**On the North:** Shop No.5,**On the South:** Shop No.7

Property 3: All that part and parcel of the property of Residential Plot/House CS No. 4331, CS Ward No 4, Municipality Ward-C 1792 Bharuch, Gujarat belonging to Mr. Ibrahim Abbasbhai Bharucha and **Bounded by:On the East:** CS No. 4332,**On the West:** Small Road,**On the North:** Small Road,**On the South:** CS No. 4330.

Date :11.07.2025 | Place : Bharuch

Authorized Officer,Bank of Baroda,GNFC Complex Branch



ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
punjab national bank

BO: Mandvi, Kutch. Mail: bo0312@pnb.co.in

Appendix-IV [Under Rule 8(1)]

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of **Punjab National Bank**, under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest [Enforcement] Rules-2002, issued **Demand Notice dated 28.09.2022** calling upon the **Borrowers M/s. Shree Umiya Mines & Minerals (Prop. Mr. Umesh Hiralal Senghani) and Guarantor(s)/Mortgagor(s)** to repay the amount mentioned in the notice being **Rs. 52,61,426.69 (Rupees Fifty Two Lakhs Sixty One Thousand Four Hundred Twenty Six and Paise Sixty Nine Only), as on 28.09.2022**.

The Borrower having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with **Rule 8** of the Security Interest (Enforcement) Rules, 2002 on this **08.07.2025**.

The Borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Punjab National Bank, Mandvi Branch, Kutch** for an amount of **Rs. 52,61,426.69 (Rupees Fifty Two Lakhs Sixty One Thousand Four Hundred Twenty Six and Paise Sixty Nine Only), as on 28.09.2022**.

The **Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

DESCRIPTION OF THE IMMOVABLE PROPERTY

(1) All that piece & parcel of the Immovable Industrial Property Non-Agriculture land in the outskirts of Village: Vandh, Sub Dist. Mandvi, Dist. Kutch, Bearing Survey No. 267/1, Adm. hector 0-21-78. Bounded by: East: Land of RS No. 267, West: RS No. 267, North: RS No. 267, South: RS No. 267 and then Card Road.

(2) All that pieces & parcel of Shop and Godown, bearing Gadhsisa Gram Panchayat No. 9/114 & Open land bearing Gadhsisa Gram Panchayat No. 9/114 A situated on the half portion of Plot No. 3 of Non-Agricultural Survey No. 177/1, Village: Gadhsisa, Taluka Mandvi, Dist. Kutch, Gujarat. Bounded by: East: 8 Ft. Wide Road, West: Main Road, North: Plot No. 2, South: Half portion of Plot No. 3.

Date: 08.07.2025 | Place: Mandvi

Sd/- Authorised Officer, Punjab National Bank



CAN FIN HOMES LTD

Shop No 104, Riddhi Shoppers, Opp. Star Bazar,
Adajan Surat 395007. Phone No.: 0261-2977800,
Mobile: 7625079243 Email id: surat@canfinhomes.com
CIN : 185110KA1987PLC008699

POSSESSION NOTICE [Rule 8(1)] [For Immovable Property]

The undersigned being the authorized officer of can fin homes ltd. under the securitization and reconstruction of financial assets and enforcement of security interest act 2002 and in exercise of the powers under the said act and security interest (enforcement) rules, 2002, issued a demand notice dated **20-03-2025** calling upon the borrowers **Mr. Nadia Chanda Patnayak S/o Fuma Chanran Patnayak & Sabita Kumari Nadiachand Pattanayak W/o Nadia Chanda Patnayak** to repay the amount mentioned in the notice being **Rs. 7,56,969 (Rupees Seven Lakh Fifty Six Thousand Nine Hundred Sixty Nine Only)** with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under section 13(4) of the said act read with rule 8 of the security interest enforcement) rules, 2002 on this the 11th day of July of the year 2025.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of cfi for an amount of **Rs. 7,56,969 (Seven Lakh Fifty Six Thousand Nine Hundred Sixty Nine Only)** and interest thereon.

Description Of Immovable Property

R.S. No. 419,420, 423 and 424, Block No. 450, Plot No. 670, adm. area 40.18sq.mtrs. along with proportionate undivided share in the common roads and COP of the said Society Know as "Shivanta Homes-1", Moje: Umrahk, Taluka: Bardoli, District: Surat, Gujarat.394601

Boundaries of the Property: EAST : Society Internal Road, WEST : Plot No. 695, NORTH : Plot No.671, SOUTH : Plot No. 669

Date : 14-07-2025

Sd/-
Branch Manager
Can Fin Homes Ltd



PUBLIC NOTICE

NOTICE is hereby given to public at large that informed that SHUBH LABH INFRA, A Partnership Firm is the lawful owner and possessor of non agricultural land bearing Final Plot No. 126 admeasuring 5647 sq.mtr. of Residential purpose and 1000 sq.mtr. of Multipurpose collectively total land admeasuring 6647 Sq.Mtr. of T. P. Scheme No. 413 comprised of Survey No. 75/1 admeasuring 11079 sq. mts., situate, lying and being at Mouje - Muthiya, Taluka - Asarwa in the Registration District of Ahmedabad and Sub - District of Ahmedabad-06 (Naroda), said firm vide Sale deed dated 25.06.2024 registered before Sub Registrar Ahmedabad-06 (Naroda), under Sr. No. 16218 has purchased the said land and evolved project "THE VINTAGE " over the said land, amongst all the previous (1) original release Deed dated 15.05.2017 executed by and between Nitaaben D/o Naranbhai Ishwarbhai Patel and W/o Hiteshbhai H. Patel, Chhayaben D/o Naranbhai Ishwarbhai Patel and W/o Kiritbhai A. Patel AND Rajendrakumar Naranbhai Patel registered under Sr. No. 6779 and its registration fee receipt, (2) Original release Deed dated 04.07.2017 executed by and between Late. Naranbhai Ishwarbhai Patel's legal heirs Maniben Ishwarbhai Patel AND Rajendrakumar Naranbhai Patel registered under Sr. No. 10493 and its registration fee receipt, (3) Original Sale Deed dated 20.01.2020 executed by and between Rajendrabhai Naranbhai Patel AND Rameshbhai Narandas Patel, Vinodbhai Narandas Patel, Ashwinbhai Narandas Patel registered under Sr. No. 1211 and its registration fee receipt had been lost by them. As informed to us said firm neither availed any loan over the said land nor created any charge, lien Mortgage, Solvency or any other means any loan over the said land nor created any charge, lien, Mortgage, Solvency or any other means over the said land or said lost deed. Said firm has planned to avail loan over the said project land of "The Vintage" from D.C.B Bank Ltd. by creating mortgage or security on said land therefore they have asked for certificate with respect to said lost deeds pertain to said property. All persons claiming an interest in the said property or any part thereof by way of mortgage, charge, lien, possession, attachment or otherwise howsoever are hereby required to make the same known to the undersigned at below address within 15 days from the date hereof, failing which certificate will be issued, without any reference to such claim and the same, if any, shall be considered as waived.

DINESH B. PATEL, ADVOCATE

C/404, Revati Plaza, Near Bhakti Circle, S.P. Ring Road, Nikol, Ahmedabad-380049. **Mo. 98790 57290**



IDBI BANK

CIN: L65190MH2004G0148533

IDBI Bank Ltd - Kumbharia Branch
AALAY" T.P.S. No. 64, (Magob Dumbhal),
R. S. No. 34/3, Block No. 65/2, Puna Kumbharia Road,
Surat Pin -395010, Gujarat

Appendix-IV[Rule-8(1)] - **POSSESSION NOTICE** - (For Immovable Property)

Whereas, The undersigned being the authorised officer of **IDBI Bank Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated April 02, 2025** calling upon the borrowers **Shri Ghanshyam Makwana (Borrower & Mortgagor), Shri. Dipeshbhai Bachubhai Makwana (Co-Borrower)** to repay the amount mentioned in the notice being **Rs.11,76,068/- (Rupees Eleven Lakhs Seventy Six Thousand Sixty Eight only) as on March 09, 2025** and interest thereon within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **11th day of July of the year 2025**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IDBI Bank Limited** for an amount of **Rs.11,76,068/- (Rupees Eleven Lakhs Seventy Six Thousand Sixty Eight only) as on March 09, 2025** and interest thereon.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All Pieces and Parcels of Immovable Property i.e. Plot No.: 43, admeasuring 40.15 square meters along with construction made thereon in "ATMIYA RE SIDENCY" which is constructed on the land bearing New Block No: 246 (Old Block No.: 158) in Revenue Survey Nos.: 220/1 & 220/4B OF Moje: Netrang, Taluka: Kamrej, District : Surat, Gujarat with all internal & external rights and Bounded as follows: On or towards East by -Adj. Plot No: 44, On or towards West by -Adj. Plot No.: 42, On or towards North by -Adj. Section Internal Road, On or towards South by-Adj. Plot No.: 54.

Together with all and singular structures and erections thereon, both present & future.

Date: 11.07.2025- Place: Surat

Sd/ Authorised Officer, IDBI Bank Ltd.



PUBLIC NOTICE

Notice is given to public at large that my client M/s. Protectus Capital Pvt. Ltd., having its registered office at **B-17,4th Floor, ART GUILD HOUSE, PHOENIX MARKET CITY, KURLA WEST MUMBAI: 40070 (Lender/ Mortgagee)** sanctioned **credit facility to SHREE UMIYA TRADERS, SHREE UMIYA RECYCLING AND BHUYA PACKAGING SOLUTION and MANOJ KUMAR NATHU BHAI PATEL, NATHU BHAI RATAN SINH PATEL PRAVEEN NATHU BHAI PATEL AND DINESH NATHU BHAI PATEL(Borrower/Co-Borrower/ Mortgagor)** on condition that the Borrower/Mortgagor shall mortgage the property more particularly described in the schedule hereunder written (Scheduled Property).

The Mortgagor has confirmed and declared that the Scheduled property is solely/ jointly owned and possessed by the Borrower/mortgagor by virtue of sale deeds/ gift deeds/ transfer deed registered with the office of sub-registrar and assured that the Scheduled property free from all encumbrances and have clean and marketable title and exclusive right to mortgage and deal with the Scheduled Property.

Therefore any person(s) having any right, title, interest or claim in respect of said property or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, beneficial interest, possession, easement, tenancy, sub-tenancy, licence, hypothecation, maintenance, inheritance, power of attorney, order, decree, award attachment or otherwise howsoever are hereby required to make the same known in writing together with supporting documents at undersigned address within 14 days from the date hereof, failing which my client will proceed to disburse the loan, without any reference to such claim and the same, if any, shall be considered deemed to have been waived and or abandoned.

SCHEDULE
(Property Description)

ALL THAT PIECE AND PARCEL of the property being N.A land bearing Survey No. 468 admeasuring about 7684.00 Square Meters., Situated at Village- Alipore, Tal: Chikhli, Dist: Navsari and which is Bounded as under: East: By Block No. 464, West: By Block No. 489, North: By Block No. 469, 478, 482, South: By Block No. 465, 466, 467.

Adv. Hardevpari M. Goswami

"Ground Floor" "Shiv Shakti" Madhuvan Society,
Street No.2, B/h. Ayushman Hospital, 80 Feet Road,
Nr. Vavdi Police Station, Nr. 150 Feet Ring Road, Rajkot-360004.



बैंक ऑफ बड़ोदा
Bank of Baroda

Raopura Road Branch
Kadambam Complex Nr. Kothi Char
Rasta, Raopura, Baroda

APPENDIX IV (See Rule 8 (1)) **POSSESSION NOTICE(Immovable property)**

Whereas, The undersigned being the Authorised Officer of **Bank of Baroda**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice dated **30-08-2024** calling upon the Borrowers/Guarantors/Mortgagors **Vandana Abhishek Mishra (Borrower) & Abhishek Bholanath Mishra (Co-Borrower)** to repay the amount mentioned in the notice being **Rs. 17,13,883.43/- (Rs. Seventeen Lakhs Thirteen Thousand Eight Hundred Eighty Three and Forty Three Paise only)** with further interest and expenses w.e.f. 29-08-2024 until payment in full, within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section 13(4) of the said Act read with rule 8 of the said rules on this **11th day of July 2025**.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act in respect of time available, to redeem the secured assets.

The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda**, for an amount of **Rs. 17,13,883.43/- (Rs. Seventeen Lakhs Thirteen Thousand Eight Hundred Eighty Three and Forty Three Paise only)** as on 29-08-2024 payable with further interest and costs thereon until payments/ realization in full.

Description of the Immovable Property

All that piece and parcel of the residential property Equitable Mortgage of Land and Building of property situated at Registration District Vadodara Sub District Vadodara mouje **Gorwa** of land bearing R S No.97 Paiki, 98 Paiki,99/1-2 paiki, 99/1 paiki,100 paiki, 101 paiki, 112 paiki, 113 paiki, 116 paiki, 117/1 paiki, 117/2 paiki, 120 and mouje gram Gotri R.S.No.622 paiki, T P Scheme no.2 Final Plot No.90,93,125,126,129 Gotri City Survey No.913 & Gorwa city no.3164 to 3192 in the said land, the scheme has been organized in the name and style of "**RACE COURSE INDUSTRIAL WORKS CO. OPERATIVE HOUSING SOCIETY LTD.** In which house no. A-124, Plot area adm. 27.87 sq mtr (300 sq ft). The said property is bounded as **Plot area adm 27.87 sq mt.(300 sq.ft)** East-Block no. 111, West-Road, North-Block No. A-123, South-Block No. A-125

Place : Vadodara, Date :11-07-2025

Authorised Officer, Bank of Baroda



IndusInd Bank

INDUSIND BANK LIMITED

FRR Dept, 11th Floor, Tower 1, One Indiabulls Centre, 841, Senapati Bapat Marg, Elphinstone Road, Mumbai 400013

Possession Notice [see rule 8(1)]
(For Immovable property)

Whereas the Authorized Officer of the **IndusInd Bank Ltd.** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 18-02-2025** calling upon the **Borrower Seacoast Shipping Services Limited and the Guarantors/Mortgagors Mr. Manish R Shah and Mr. Sameer A. Shah** to repay the amount mentioned in the notice being **Rs. 15,43,94,377/- (Rupees Fifteen Crores Forty-Three Lakhs Ninety-Four Thousand Three Hundred and Seventy-Seven Only) as on 30-01-2025** together with further interests from 01-02-2025 plus costs, charges and expenses, etc. thereon within 60 days from the date of the said notices.

The Borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **10th day of July of the year 2025**.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IndusInd Bank Ltd.** for an amount of **Rs. 16,25,75,620/- (Rupees Eleven Crores Twenty-Five Lakhs Seventy-Five Thousand Six Hundred and Twenty Only) as on 30-06-2025** and further interests from 01-07-2025 plus costs, charges and expenses etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

Exclusive Charge on all that Pieces and parcels of immovable property having land area admeasuring about 2269.30 Sq.Mt. or thereabout together with super structure constructed thereon lying and situated at Revenue Survey No. 80/0 Paikoe of Mouje Bhuj of Bhuj Taluka of Kutch District. Sub-Registration District Bhuj, opp. Bhagwati Hotel on Bhuj Mirzapur Highway, Gujarat.

Place: BHUJ
Dated: 10.07.2025

Sd/- Authorized Officer
Indusind Bank Limited



TPNODL

TP Northern Odisha Distribution Limited
(A Tata Power & Odisha Govt. Joint Venture)
Regd. Off: Corp Office, Januganj, Remuna Golei, Balasore, Odisha-756019
CIN No.: U40106OR2021SGC035951; Website: www.tpnodl.com

NOTICE INVITING TENDER (NIT) July 15th, 2025

TP Northern Odisha Distribution Limited invites tender from eligible Bidders for the following :

Sl. No.	Tender Enquiry No.	Work Description
1	TPNODL/OT/2025-26/2500001012	2 years Rate Contract for Single Phase & Three Phase Meter Installation and Associated Activities at TPNODL

* MSMEs registered in the State of Odisha shall pay tender fee of Rs. 1,000/- including GST.
** EMD is exempted for MSMEs registered in the State of Odisha.
For more details like bid due date, EMD, tender fee, bid opening date etc. of the Tenders, please visit "Tender" section TPNODL website <https://tpnodl.com>. All tenders will be available on TPNODL website.
Future communication / corrigendum to tender documents, if any, shall be available on website.

Chief-Contracts & MM



FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
MISHTANN SHOPPEE INDIA PRIVATE LIMITED
DEALING IN ALL KIND OF AGRICULTURE PRODUCES AT AHMEDABAD
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	MISHTANN SHOPPEE INDIA PRIVATE LIMITED CIN:U15400GJ2012PTC071454
2.	Address of the registered office	Office No. D-1201 Titanium Business Park, Corporate Road, Makarba, Jivraj Park, Ahmedabad, City, Gujarat,India, 380051
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	there are no fixed assets with the corporate debtor.
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	For the F.Y. 2023-24: 7,58,75,612
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	For details, please connect to: cirp.msip@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For details, please connect to: cirp.msip@gmail.com
10.	Last date for receipt of expression of interest	30-07-2025
11.	Date of issue of the provisional list of prospective resolution applicants	09-08-2025
12.	Last date for submission of objections to provisional list	14-08-2025
13.	Date of issue of the final list of prospective resolution applicants	24-08-2025
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants	29-08-2025
15.	Last date for submission of resolution plans	28-09-2025
16.	Process email id to submit Expression of Interest	cirp.msip@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Micro

Mr.Samir Ganeshbhai Marathe
Resolution Professional in the matter of
MISHTANN SHOPPEE INDIA PRIVATE LIMITED
Reg. No. IBB/IIPA-001/IP-P00830/2017-18/11415

Date : 15-07-2025
Place : Ahmedabad

AFA Valid till: 30/06/2026



बैंक ऑफ बड़ोदा
Bank of Baroda

Bhagatalav Main Branch: PB. No. 286, Kanpith, Bhagatalav,
Surat-395003 (Guj) India. Tel : 91 261 2426333
E-mail:bhagat@bankofbaroda.com

NOTICE TO BORROWER UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

Mrs. Bhagwatiben Kanubhai Patel,
Mr. Kanubhai Punjiramdas Patel
LIG 1, Suman Sagar, Flat No -1/802, T.P-7 Vesu Magdalla, Dist- Surat.

Sub.: Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" Mrs. Bhagwatiben Kanubhai Patel & Mr. Kanubhai Punjiramdas Patel

Dear Sir

Re : **Credit facilities with our Bank of Baroda, Bhagatalav Branch, Surat- Account No.02590600002954**

1. We refer to our letter dated **05-08-2016** conveying sanction of credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such Liability are as Under.

Nature & type of Facility	Limit (Amount in Lakh)	Rates of Interest at Present	0/s on 08.06.2025 (Amount in Lakhs)	Security agreement with brief description of securities
Term Loan (Housing 02590600 00 2954	Rs. 6.50	Under floating rate i.e. at present at present 8.95 %	3.77 Lakhs+ Unapplied interest+ other charges	Equitable Mortgage Of Property Situated Ar LIG 1, Suman Sagar flat No 1 /802, T.P-7 Vesu Magdalla surat.

2. As you are aware, you have committed defaults in payment of installments of terms loan/demands which have fallen due for payment on 08-03-2025 and thereafter.

3. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on dated 08-06-2025 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

4. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2007, and call upon you to pay in full and discharge your Liabilities to the Bank aggregating **Rs. 3,77,230.77/- (Three Lakh Seventy Seven Thousand Two Hundred Thirty Rupees & Seventy Seven Paise Only)** + Unapplied interest+ other charges if any as stated in para 1 above, within 60 days from the date of this notice We further give you notice that failing payment of the above amount with interest Till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

5. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility Until payment in full.

6. We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

7. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that after publication of the notice, as above, your right to redeem the secured assets will not be available

8. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Date : 27.06.2025 | Place : Surat

Authorized Officer, Bank Of Baroda, Bhagatalav Main Branch



The Mehnsana Urban Co-op. Bank Ltd.
(Multi State Scheduled Bank)
Head Office : Concorde Building, Highway, Mehnsana-384002.
Phone No. : (02762) 257233, 257234

POSSESSION NOTICE
(for Immovable property only)

Whereas [Under Rule-8(1) of Security Interest(Enforcement) Rules,2002]

The undersigned being the Authorised Officer of **The Mehnsana Urban Co Operative Bank Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with **Rule 3** of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **21.04.2025** calling upon the Borrower **M/S. Patel Lalji Mohan Ni Co. and Proprietor Mr. Rashiklal LaljiBhai Patel and Guarantor (1) Mr. Jignesh Babulal Patel (2) Mrs. Alkaben LaljiBhai Patel** to repay the amount mentioned in the notice being **Rs. 1,10,41,994.74 (Rs. One Crore Ten Lacs Forty One Thousands Nine Hundred Ninety Four Rupees and Seventy Four Paise Only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with Rule 8 of the **Security Interest (Enforcement) Rules 2002** on this 10th day of July of the year 2025.

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **The Mehnsana Urban Co-Operative Bank Ltd.** for an amount of **Rs. 1,10,41,994.74 (Rs. One Crore Ten Lacs Forty One Thousands Nine Hundred Ninety Four Rupees and Seventy Four Paise Only)** and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The **borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.**

Description of the Immovable Property:

The Land Plot admeasuring 82.50 Sq.Mtrs. Situated on Plot No. 23/B of Parth Agricultural Godown Building on R.S.No. 324/paiki of Sim Hansapur, Taluka and Dist Patan, located at Plot No. 23/B Parth Agricultural Godown, Hansapur Sim Patan. Bounded: East : Adjoining Godown No.23/A, West : Internal Road, North : Internal Road, South : Adjoining Godown No.22/B.

Date: 14.07.2025
Place: Patan

(Mukesh P. Patel)
Authorised Officer
(The Mehnsana Urban Co Operative Bank Ltd)



बैंक ऑफ बड़ोदा
Bank of Baroda

Chhipwad Branch: House No. 8/1939,
Opp.Govindji Temple, Chhipwad, Surat395002.
Ph.:02612438791
Email:chhipw@bankofbaroda.com

Possession Notice (for Immovable property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the authorized officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **08.01.2025** calling upon the borrower/mortgagor **Mr. Khoochand Mahavirprasad Saini (Proprietor, Borrower & mortgagor), Mr. Anshul Khoochand Saini (Guarantor) & Mrs. UshaKiran Khoochand Saini (Guarantor)** of **M/S RUPAL SILK MILLS** to repay the amount mentioned in the notice being **Rs.74,10,382.94 (Rupees Seventy Four Lakhs Ten Thousand Three Hundred Eighty Two and Ninety Four Paise Only)** plus interest & other charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the day of **13th day of July of the year 2025**.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. (However below mentioned property has sold in E-Auction therefore this clause is not applicable).

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, for an amount of **Rs.74,10,382.94** plus interest & other charges.

DESCRIPTION OF THE IMMOVABLE PROPERTY

1. All right, title and interest in the immovable property bearing FLAT NO. 7 admeasuring super built-up area 563.00 sq.fts. i.e. 52.32 sq.mtrs. on 2nd Floor of Building No. "4" (As per approved plan Building No. "17") in the complex which is known and named as "MODEL TOWN" along with undivided proportionate in the underneath land of the said building and the whole complex / project is situated on the non-agriculture land bearing Revenue Survey No. 62/1 palkeer (Block No. 97, City Survey No. 635, T.P.Scheme No. 33 (Dumbhal), Final Plot

